

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 257

(IB)-470(ND)/2017

IA/1664/2019 IA/1592/2019 ,CA/965/2020

IA/3202/2020 IA/3750/2020 IA/3053/2020

CA/479/2019 IA/2444/2020 IA/4181/2020

**IA/5148/2020 New IA/402/2021, IA/445/2021 IA/5623/2020 along
with CA-496/2018 New IA/904/2021**

IN THE MATTER OF:

Sh. Amit Kumar Malik

... Applicant/Petitioner

Versus

**M/s. Kindle Developers Pvt.
Ltd.**

... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 24.02.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,
HON'BLE MEMBER (T)**

**PRESENT: Rachit Mittal Adv. for Noida Authority
Asish Nischal, Adv for R-22
Ankit Banati, Adv for Respondent No.5 in IA 3750/2020 and for Respondent
No. 3 in IA 2444/2020
Karan Luthra, Adv. Aarushi Tikku, Adv in I.A 3750/2020 for Respondent No.
4, In I.A no. 3053/2020 for Respondent Nos. 1 to 4 and in IA no.
3202/2020 for Respondent no. 6 and 8**

ORDER

Renotify this case on 26th March, 2021 & 5th April, 2021.



**(T.S.Singh)
Court Officer**